CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

(THIS THE 24th DAY OF FEBRUARY, 2010)

PRESENT:

HON'BLE MR. D. C. LAKHA, MEMBER - A

ORIGINAL APPLICATION NO. 1506 OF 2005

(Under Section 19, Administrative Tribunal Act, 1985)

Nasir Khan, aged about 39 years, S/o late Nazir Khan, R/o 21, Chhoti Masjid, Pulia No.9 – Jhansi.

.....Applicant.

By Advocates:-

Shri S. M. Ali

Versus

- 1. Union of India, through General Manager, N.C.R. Allahabad.
- 2. Divisional Railway manager, Bhopal (C.R.) (W.C.R.)
- 3. Divisional Railway manager, Jhansi (N.C.R.)

.....Respondents

By Advocate:-

Shri P. Mathur

ORDER

Sri S. M. Ali learned counsel for the applicant and Sri A. N. Ambust holding brief of Sri S.S. Agnihotri learned counsel for the Respondents are present and heard.

2. During the course of hearing it is pointed out by the learned counsel for the applicant that the application for screening and regularization was submitted to D.R.M. by the applicant dated 16.10.2005. This representation is still pending at the level of Respondent No. 3. It is submitted by the learned counsel for the Respondent that as per the records of the Respondent No. 3 the application/representation dated 16.10.2005 is not traceable.

- 3. It is submitted by the learned counsel for the applicant that his grievance may be redressed if a direction is issued to the Concerned Authority i.e. Respondent No. 3 to dispose of his pending representation within a specified period of time.
- 4. Accordingly, the Competent Authority i.e Respondent No. 3 / Divisional Railway Manager, Jhansi (N.C.R.), is directed to look into this matter and disposed of the application/representation by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.
- 5. In view of the submission made by the Respondents counsel it would admissible if the same application/representation is got received with the Respondent No. 3 / Divisional Railway manager, Jhansi (N.C.R.) so that he can pass suitable orders. While deciding the matter the copy of the O.A. may also be treated as part of the representation. Fresh representation dealing with all the facts may also be submitted by the applicant.
- 6. With the above observations O.A. stands disposed of. No order as to Costs.

Member-A

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